IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

O.A. No. 736/93 T.A. No.

	DATE OF	DECISION
	Mr. Sanjay V. Bhal dd ia	Petitioner
	Mr. B.R. Kyada	Advocate for the Petitioner(s)
	Versus	
	Dy. Director, Navodaya V	idyala Respondent
	and others.	A
	Mr. Y.S. Lakhani	Advocate for the Respondent(s)
	*	
		7.2
CORAM:		
The Hon'ble N	Mr. N.B. Patel	Vice Chairman.

1. Whether Reporters of local papers may be allowed to see the Judgement?

Member (A)

To be referred to the Reporter or not?

The Hon'ble Mr. K Ramamoorthy

- Whether their Lordships wish to see the fair copy of the Judgement? 3.
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Sanjay V. Bhalodia Jawahar Navodaya Vidyalaya Porbandar, Dist: Junagadh.

Applicant.

Advocate Mr. B.R. Kyada

Versus

- 1. Dy. Director, Navodaya Vidyalaya Samittee Pune Region, 78 Mayoor Colony Kothrud, Pune.
- 2. S.D. Sharma Principal, Jawhar Navodaya Vidyalaya Porbandar.

Respondents.

Advocate

Mr. Y.S. Lakhani

ORAL JUDGEMENT

In

O.A. 736 of 1993

Date: 9-3-1994.

Per Hon'ble Shri N.B. Patel

Vice Chairman.

Permitted to be withdrawn at the request of $\operatorname{Mr.}$ Kyada, as the applicant wants to make a representation to the authorities for cancellation of his transfer. If such a representation is made, it is expected that the same will be considered by the authorities sympathetically and on merits. C.A. stands disposed of as withdrawn. No order as to costs.

(K. Ramamoorthy) Member (A)

(N.B.Patel) Vice Chairman.